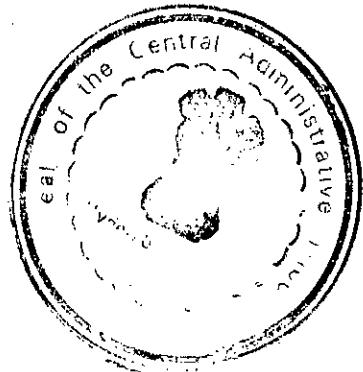


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD



CP.39/2000 in OA. 701 OF 95

Dated : 14.6.2000

Between

G. Deeniah : Applicant

And

1. Divisional Operating Manager (Coaching).
SC Railway, Divisional Offices
Vijayawada 520001

2. Divisional Rly. Manager
SC Rly., Divisional Office
Vijayawada Divn., Vijayawada : Respondents

Counsel for the applicant : S. Ramakrishna Rao
Advocate

Counsel for the respondents : K. Siva Reddy,
SC for Railways

CORAM

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl)

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr. S. Ramakrishna Rao, for the applicant and Mr. K. Siva Reddy for the respondents.
2. The OA.701/95 was disposed of on 11.6.98 with the following directions :

The qualifying service of the applicant should be counted from the date he joined as TA Porter i.e., from 26.4.1951 till 26.6.1976. If he had any full pay leave available to his credit on 26.6.1976, then the qualifying service should be increased to that extent of availability of full pay leave as on 26.6.1976 over and above the period from 26.4.1951 to 26.6.1976. The final settlement dues should be granted on the basis of the above qualifying service in accordance with the rules in force as on 26.6.1976.

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3. The respondents submit that the above has been adhered to. They have stated that the qualifying service on 26.6.1976 is 25 years 7 months and 17 days and on that basis as per rules 915(3)(i) the applicant's case was decided and his PF has been credited with interest amount of Rs.681/-.

4. The applicant has not opted for pension. He was paid in accordance with law. The applicant has submitted that the calculation is erroneous. In a CP we do not go into the details of the calculations. However, the applicant being a low paid employee we direct the Divisional Personnel Officer to call him for a meeting wherein the details of the calculation of his PF amount should be shown to him. If the applicant has got any other records to disprove he should produce the same before the Divisional Personnel Officer for verification. With the above details a note should be prepared, and signed by both the parties. If the applicant is not in agreement with the details given by the DPO, he is at liberty to express his views in the joint note. That note should be put up to Divisional Railway Manager of Vijayawada for his perusal ^{and} passing final orders. ^{for} If the views of the DPO and the applicant are same ^{then} and that order is binding on both the parties.

5. Time for compliance is three months from the date of receipt of copy of this order. The DPO should advise the applicant for the meeting by fixing date and time.

6. The CP is closed with the above observations. No costs.

प्रमाणित प्रति
CERTIFIED TRUE COPY
क्रम संख्या CP. 39/2011
CASE NUMBER 04-701/85
निर्णय का तारीख 14/6/2010
DATE OF JUDGEMENT 14/6/2010
इति तम्यार किया गया दस्त
COPY MADE READY ON 27/6/2010

वनुभाग अधिकारी/न्यायालय अधिकारी
Section Officer/Court Officer
केंद्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद आकाशगंगा
HYDERABAD BENCH